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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **FAO(OS) (COMM) 155/2018**

HT MEDIA LIMITED

..... Appellant

Through Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Rajshekhar Rao, Ms. Meghna Mishra, Mr. Siddharth Chopra, Mr. Ankit Rajgarhia, Mr. Naman Joshi, Ms. Riya Singh, Ms. Krutika and Ms. Julien George, Advocates.

versus

ENTERTAINMENT NETWORK (INDIA) LTD Respondent

Through Mr. Rajiv Nayyar, Sr. Advocate with Mr. Sudeep Chatterjee, Ms. Nupur Lamba and Ms. Aishwarya Chaturvedi, Advocates.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

% **27.07.2018**

Caveat No.679/2018

Caveator has entered appearance and will be heard when the stay application is taken up for consideration.

Caveat is disposed of.

C.M. No.29791/2018

Exemption allowed, subject to all just exceptions.

FAO(OS) (COMM) 155/2018 & C.M. No.29789/2018 (stay)

Issue notice.

Notice is accepted by Mr. Sudeep Chatterjee, Advocate on behalf of the respondent.

Learned senior advocate appearing for the appellant states that the appellant has been using the mark/name 'RADIO NASHA' for their FM channel since 9th March, 2016.

By the impugned order the appellant has been directed to stop using the mark/name 'RADIO NASHA' with effect from 30 days of passing of the impugned order.

Having considered the contentions raised, we feel that the parties should maintain status quo till the next date of hearing. Ordered accordingly. We clarify that the order passed would not result in or create equity.

Relist for hearing on 11th October, 2018.

Dasti.

SANJIV KHANNA, J.

CHANDER SHEKHAR, J.

JULY 27, 2018

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